



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - III SECTION)**MINUTES OF THE NORMS COMMITTEE- III****MEETING No.** NC/3/MEET/Jun/202324/7**DATED:** 13/06/2023Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Jun/202324/7 dated 13/06/2023 of Norms Committee - III for the year 2023-24 was held on 13/06/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	T SONGZALIAN, Deputy DGFT	DGFT(HQ)
2	UTTAM SARKAR, Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM REVIW00006188AM23
RA File Number	092404000168 AM19
Licence No and Date	0910066418/04/07/2018
Norms Committee Decision: Shri Jayaprakash, Manager, Shri Krishna Mohan, and Shri M. Ravi Kumar had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested 1. To amend export description in line with DML. 2. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	2 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM REVIW00006120AM23
RA File Number	092404000345 AM19
Licence No and Date	0910066762/25/10/2018
Norms Committee Decision: Shri Jayaprakash, Manager, Shri Krishna Mohan, and Shri M. Ravi Kumar had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested- 1. To amend export description in line with DML. 2. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	3 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM REVIW00006118AM23
RA File Number	092404000386 AM19
Licence No and	0910066874/20/11/2018

Date	
Norms Committee Decision: Shri Jayaprakash, Manager, Shri Krishna Mohan, and Shri M. Ravi Kumar had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested 1. To amend export description in line with DML. 2. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	4 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00145203AM22
RA File Number	34AA04005573 AM22
Licence No and Date	3411000885/22/07/2021
Norms Committee Decision: Shri Brijlal Surti, Manager and Shri B.B. Purohit, representative had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following: - 1. COA report of both imports and export items giving clearly percentage of its purity. 2. Total sales value of By-product per kg. of export item, giving evidence and to subtract the quantity of import item per kg. of export from this value. 3. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	5 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00150875AM22
RA File Number	05AA04055660 AM22
Licence No and Date	0511003910/30/07/2021
Norms Committee Decision: Shri Arun Kumar Jain, Asstt. Manger (QA) and Shri Sachin Jain, CA had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following: - 1. Advance Authorization is July, 2021. Please furnish DML valid for the relevant period. 2. Copy of Master Batch Formula approved/submitted to FDA/Drug Authorities.	

3. Composition of export items supported by COA of export item.
4. **Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.**

Case No.	6 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00184161AM22
RA File Number	34AA04007354 AM22
Licence No and Date	3411001111/15/09/2021
Norms Committee Decision: Shri Brijlal Surti, Manager and Shri B.B. Purohit, representative had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following: - I. COA report of both imports and export items giving clearly percentage of its purity. II. Total sales value of By-product per kg. of export item, giving evidence and to subtract the quantity of import item per kg. of export from this value. III. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	7 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00197140AM22
RA File Number	09AA04015351 AM22
Licence No and Date	0911001652/29/09/2021
Norms Committee Decision: Shri M. Srinivasa Reddy, AGM and Shri Madan Reddy, GM had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents: - 1. Revised list of imported inputs and their quantities. 2. Revised chemistry with Molecular weight and percentage yield on Molar basis. 3. Material balance for each step of manufacturing process. 4. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	8 / NC/3/MEET/Jun/202324/7
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Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00210670AM22
RA File Number	56AA04005794 AM22
Licence No and Date	5611000556/12/10/2021
Norms Committee Decision: Shri Pradeep Sharma, Sr. Manager (QA) and Shri Heman, Sr. Officer had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to 1. To produce the proof of quantity of indigenous item used in export product. 2. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	9 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM REVIW00006199AM23
RA File Number	09AX04000002 AM22
Licence No and Date	0911002041/13/12/2021
Norms Committee Decision: Shri Jayaprakash, Manager, Shri Krishna Mohan, and Shri M. Ravi Kumar had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to 1. To amend export description in line with DML. 2. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	10 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00293146AM22
RA File Number	34AX04000029 AM22
Licence No and Date	3411001569/21/12/2021

Norms Committee Decision:

Ms. Sneha Chaudhary, Asstt. Manager (RA) and Shri Abhishek Tripathi, Sr. Export Import Executive had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents:

- COA report of both imports and export items giving clearly percentage of its purity.
- Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.

Case No.	11 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00404671AM22
RA File Number	34AX04000254 AM22
Licence No and Date	3411002035/28/03/2022

Norms Committee Decision:

Ms. Sneha Chaudhary, Asstt. Manager (RA) and Shri Abhishek Tripathi, Sr. Export Import Executive had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents:

- COA report of both imports and export items giving clearly percentage of its purity.
- Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.

Case No.	12 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00408410AM22
RA File Number	56AX04000134 AM22
Licence No and Date	5611000874/30/03/2022

Norms Committee Decision:

Shri Pradeep Sharma, Sr. Manager (QA) and Shri Heman, Sr. Officer had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to

1. To produce the proof of quantity of indigenous item used in export product.

2. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.

Case No.	13 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00001260AM23
RA File Number	05AX04000587 AM23
Licence No and Date	0511013087/08/06/2022
Norms Committee Decision: Shri Sunil Singh, GM (Tech), Shri Deepak Kumar Mishra, AGM and Shri Gopal Kumar, Manager had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents: - • Get the license amended to show actual quantity of import item or its unit. • Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	14 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00002917AM23
RA File Number	34AX04000464 AM23
Licence No and Date	3411002727/02/09/2022
Norms Committee Decision: Shri Brijlal Surti, Manager and Shri B.B. Purohit, representative had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following: - a. COA report of both imports and export items giving clearly percentage of its purity. b. Total sales value of By-product per kg. of export item, giving evidence and to subtract the quantity of import item per kg. of export from this value. c. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	15 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023

HQ File Number	HQRNORM APPLY 00002981AM23
RA File Number	05AX04001405 AM23
Licence No and Date	0511014704/07/09/2022
Norms Committee Decision: Shri Arun Kumar Jain, Asstt. Manger (QA) and Shri Sachin Jain, CA had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following: - I. Copy of Master Batch Formula approved/submitted to FDA/Drug Authorities. II. Composition of export items supported by COA of export item. III. Sample shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	16 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00003136AM23
RA File Number	56AX04000172 AM23
Licence No and Date	5611001168/15/09/2022
Norms Committee Decision: Shri Pradeep Sharma, Sr. Manager (QA) and Shri Heman, Sr. Officer had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested- 1. To produce the proof of quantity of indigenous item used in export product. 2. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	17 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00003320AM23
RA File Number	09AX04000492 AM23
Licence No and Date	0911003685/23/09/2022
Norms Committee Decision: Shri M. Srinivasa Reddy, AGM and Shri Madan Reddy, GM had attended the Personal Hearing and explained firm's	

case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents: -

- Step wise chemistry, molecular weight, and percentage yield on molar basis.
- Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.

Case No.	18 / NC/3/MEET/Jun/202324/7
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202324/ 7 and 13/06/2023
HQ File Number	HQRNORM APPLY 00004250AM23
RA File Number	05AX04002186 AM23
Licence No and Date	0511015716/09/11/2022
Norms Committee Decision: Shri Arun Kumar Jain, Asstt. Manger (QA) and Shri Sachin Jain, CA hadattended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requestedto furnish the following: - I. Copy of Master Batch Formula approved/submitted to FDA/Drug Authorities. II. Composition of export items supported by COA of export item. III. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	